

It is a fact that goods train No. 1173 was stopped by some miscreants between Bholdih and Nimiaghat on 26-2-1968 and again on 2-3-1968 when some villagers with the help of temporary gangmen attempted to commit pilferage but were prevented from doing so by the timely action taken by Railway Protection Force. 6 persons including 2 gangmen were arrested and Government Railway police, Gomoh have registered a case under section 143/379 Indian Penal Code in this connection.

(c) Does not arise.

(d) Railway Protection Force pickets were posted at Bholdih and Nimiaghat Railway Stations. Railway Protection Force Escorts have been provided on goods trains in the affected section.

EXPLOSION OF BOMB ON MUGHAL SARAI STATION

4497. SHRI K. P. SINGH DEO: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that a bomb exploded on a platform at Mughalsarai Railway Station on the 7th March, 1968;

(b) if so, the number of the persons injured and the loss incurred as a result thereof;

(c) whether the matter has been investigated; and

(d) if so, result thereof?

THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA): (a) and (b). Due to explosion of a cracker, 2 persons are reported to have sustained injuries. No loss of property has however, been reported.

(c) and (d). The case has been registered by Government Railway Police, Mughalsarai on crime No. 95 dated 7-3-68 u/s 5/6 Explosive Substance Act. 2 persons have been arrested so far. The case is still under State Police investigation.

CORRECTION OF ANSWER TO UNSTARRED QUESTION NO. 1295, DATED 20-2-1968 REGARDING ASHOKA PAPERS MILLS LTD.

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED): While

replying to Unstarred Question No. 1295 on 20-2-68, I had stated that the Government of Bihar had decided to take over the Ashoka Paper Mills Ltd. This information was based on the earlier information furnished by the State Government. They have now intimated that they have reconsidered their earlier decision and have decided on 13-2-68 that it will not be possible for them to take over the Ashoka Paper Mills.

12.09 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

DEMAND FOR SOVEREIGN NAGALAND BY LEFT COMMUNIST NAGAS

MR. SPEAKER: Shri Madhu Limaye.

SHRI NAMBIAR (Tiruchirappalli): On a point of order under rule 173.

As I have already pointed out in earlier occasions, this matter is repeatedly coming in when such motions are admitted. The motion calls the attention of the Minister to the demand by 'Left Communist Nagas'. This, by implication, is scandalising a party. There is no such thing as 'Left Communist Nagas' in Nagaland. Why is it that repeatedly such motions containing such a nomenclature are admitted? I want to ask this question of you. There is no such thing as Left Communist Nagas.

श्री मधु लिमये : इनकी पार्टी का नाम तो कम्युनिस्ट पार्टी (मार्क्सिस्ट है)। There is no such thing as Left Communist Party in Nagaland.

SHRI NAMBIAR: My submission is this, that there is no party of left communists.

SHRI SONAVANE (Pandharpur): On a point of order.

SHRI NAMBIAR: Rule 173 says that it must be a specific matter. He cannot put it that way. It should not implicate a party which is a legal party in the country. (*Interruptions*)

MR. SPEAKER: Call attention notices came not only from one gentleman, but at least 30. Whether there is a party like that in Nagaland or not, it is not the speaker's job to find out. I have no agency in Nagaland.